IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-2/15/ND/2017

In the matter of:

GN Audio India Pvt. Ltd.

....PETITIONER

SECTION:

Under Section 2 (41)

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sunil Kumar Agrawal, PCS

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned Counsel for the petitioner is present. The Petitioner is directed to take notice to the RD/ROC in relation to the change of financial year to be made to January to December instead of April to March and the said notice be taken within a period of one week.

List on 11.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017